

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1267/2021

This the 09th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Ashok Saroha
S/o Sh. Jai pal Singh
R/o Gali No. 4, Rail Par Shamli,
District Shami,
U.P.-247776

... Applicant
(through Advocate: Shri Rajeev Kumar)

Versus

1. Union of India
Through GM
Ministry of Railway, Delhi,

2. Northern Railway,
Through DRM
Baroda House
Delhi

... Respondents
(through Advocate: Shri Krishan Kant Sharma)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In the present OA, the applicant has challenged the order dated 20.10.2020 (Annexure A-1) vide which he has been transferred and posted. Learned counsel for the applicant submits that in view of the medical condition and hardships, the respondents are required to re-consider the





applicant's transfer/posting, more particularly in view of their own circular on the subject. He further adds that the applicant has preferred a representation dated 08.04.2021 (Annexure A-8) for redressal of his grievances, however, the same is lying pending consideration of the respondents.

2. Issue notice. Shri Krishan Kant Sharma, learned counsel who appears for respondents on advance service, accepts notice.

3. At this stage, learned counsel for the applicant submits that the applicant shall be satisfied if the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid pending representation and to dispose of the same by passing an appropriate reasoned and speaking order in a time bound manner.

4. To such request of the learned counsel for the applicant, there is no objection from the learned counsel appearing for the respondents.

5. In view of the aforesaid, without going into the merit of the claim of the applicant, we dispose of the present OA with direction to the respondents to consider the applicant's aforesaid pending representation dated 08.04.2021 (Annexure A-8) and to dispose of the same by passing an appropriate reasoned and speaking order as expeditiously

as possible and in any case within six weeks from the date of receipt of a copy of this Order.



6. The OA is disposed of in the aforesaid terms. No order as to costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/dkm/daya/